

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/322(MB)2024

IN THE MATTER OF

Visagar Financial Services Limited

VS

Dharmkalp Constructions And Consultancy Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ankit Malu (PH)

For the Corporate Debtor : Adv. Shachi Mittal (VC)

ORDER

Both the counsels have concluded their arguments and pray for time to file the written submissions. Adjourned to **01.08.2024 for tendering written submissions.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)